

Minutes of the 25th meeting of Central Advisory Committee held on 13th March, 2019

The 25th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 13th March 2019 at 5th Floor Conference Hall, FSSAI HQ, FDA Bhawan, New Delhi. The list of participants who attended the meeting is at **Annexure-1**

At the outset, ED FSSAI extended a warm welcome to all the members of the Central Advisory Committee and introduced Head RCD to the members and requested CEO, FSSAI for opening remarks.

In his opening remarks, CEO thanked the States and UTs for their very active participation in Swasth Bharat Yatra and congratulated those States/UTs which have been awarded and rewarded for their remarkable contribution in the same. He invited suggestions for taking the Eat Right India movement forward and replicating the model of Swasth Bharat Yatra in all States/UTs upto District level. He also stated that the credit for appreciation of Swasth Bharat Yatra made by Hon'ble PM in his 'Man Ki Baat' goes to all the participants.

Agenda No.1: Disclosure of Interest

The members filled-in and submitted the Disclosure of Interest forms.

Agenda No. 2: Confirmation of Minutes of the 24th CAC Meeting

The minutes of the 24th CAC meeting held on 14th December, 2018 were approved and adopted.

Agenda 3: Action Taken Report

The Action Taken Report on the minutes of the 24th CAC meeting held on 14.12.2018 was noted with following observations:

1(a) Conduct of Food Safety Audit of 40 municipal slaughter houses all over India : CEO FSSAI stressed that the issues of sanitation and hygiene are very crucial in slaughter houses due to which FSSAI has initiated third party audit of municipal slaughter houses all over the country. States/UTs which have not yet shared the list of slaughter houses were requested to share the same by next week. It was suggested that large private slaughter houses may be brought under mandatory third party audit. Further, it was decided that FSSAI should proceed with making third party audit of large and high risk food businesses mandatory.

1(b) Identification of FBOs doing business without a valid FSSAI License/Registration and Special Drives for licensing/ Registration: Tamil Nadu

and Kerala shared their experiences with regard to special drives conducted for licensing/ registrations. CFS Tamil Nadu was requested to share a brief note in this regard which will be posted on FSSAI website as a success story to guide the other States/UTs.

2(d) INFoLNET: States were once again requested to register their laboratories on INFoLNET.

Agenda No. 4.1: Inspections/Audits of Canteens and Kitchens of Schools/Colleges

Keeping in view several recent reports in the media regarding unhygienic food being served at Canteens/Kitchens/Dining halls in Hostels of Schools/Colleges leading to the incidents of a large number of students falling sick, the States/ UTs were requested to carry out Inspections/Audits of such food establishments. Further, CEO stressed upon organising special drives for Licensing/Registration and training of food handlers working in these establishments under Food Safety Training and Certification (FoSTaC) program.

Agenda No. 4.2 Risk Based Inspections through FoSCoRIS Application

The States/UTs were requested to carry out the inspections of FBOs on the basis of risk analysis carried out under RBIS through FoSCoRIS Application. It was decided that FSSAI should issue detailed guidance on conduct of pre and post license inspections of food businesses to streamline inspections.

Agenda No. 4.3 Addressing the pendency of Licensing/Registration Applications

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The information given in the agenda was noted by the members. A supplementary agenda item was tabled during the meeting (**Annexure-II**). During deliberations on this item, CEO FSSAI requested the States/UTs to provide their feedback with regard to FBOs which have obtained Registration despite being eligible for license. He also requested the States/UTs to launch a special drive to identify the FBOs operating even after expiry of license, those which have obtained fresh license/registration instead of renewing the earlier one and also those manufacturing/processing food products not endorsed in their license. It was further informed that FSSAI will develop a suitable web form to enable the FBOs to verify their license/registration and the consumers to check whether a particular FBO possesses a valid license/registration, as mentioned in the supplementary agenda.

The members also shared their experience regarding registration issued through CSC and desired that CSC should be educated about the relevant categories and kind of businesses to be covered in the registration. Detailed guidance on issue of registration by CSC will be issued by FSSAI.

Agenda No. 4.4 Re-Constitution of State Level Steering Committees (SLACs) and District Level Advisory Committees (DLACs) on Safe Food and Healthy Diets

States/UTs were requested to expedite reconstitution of the State Level and District Level Advisory Committees as per FSSAI letter No. 1(82/2013/Enf-II/ Advisory Committee/FSSAI dated 20.11.2018 and hold their meetings regularly.

Agenda No. 4.5 Food Safety Nutrition Index(FSNI)

The Members were informed about the Food Safety and Nutrition Index (FSNI) developed by FSSAI to measure the performance of states on various parameters of Food Safety and its salient features were explained by the CEO. The sample evaluation of 5 States, based on the details available with FSSAI, was presented and CEO explained the rationale for scores assigned to each attribute/pillar of performance evaluation. Evaluation Profile/Matrix were circulated to the States/UTs during the meeting with the request to validate / reconcile the data latest by 15.03.2019. Members appreciated FSSAI's efforts on creation of such an Index.

Some suggestions were given by the members regarding considering total number of DOs/FSOs trained till date and to add a parameter on occurrences of food poisoning cases/epidemics in the index. CEO, FSSAI stated that suggestions received will be considered in the further stages of development of FSSAI. He also informed that the details available with FSSAI will be treated as final if no further information is received from the States/UTs and the FSNI will be uploaded on FSSAI's website by the end of March. He also stated that recognition and rewards for States/UTs based on the FSNI would be formally given on the occasion of World Food Safety Day on 07.06.2019.

Agenda No. 4.6: Adherence to the Targets for collection and testing of enforcement samples for the year 2018-19

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State/UT-wise statistics of targets assigned and achieved so far were reviewed and the States/UTs which have not submitted the data were requested to submit the same immediately. It was observed that there was significant improvement in the number of samples drawn as compared to the earlier years. After deliberations, it was decided to keep a target of 3 lakh samples for 2019-20. The target for each State/UT will be framed considering performance in the previous year, overall size of the State, number of FSOs, laboratory infrastructure & availability of staff etc. CEO, FSSAI also requested the States/UTs to devise a mechanism for selection of samples based on risk profile of the commodity & statistical principles while ensuring confidentiality and unbiasedness. An average target of 8-12 samples per month was considered appropriate for each FSO. This may vary for rural and urban areas. Further, it was decided that separate targets for surveillance to States be given and monitored.

Agenda No. 4.7 Eat Right Movement-The Road Ahead

Agenda No. 6.1 Food Safety Training and Certification (FoSTaC)

Agenda No. 7.1 Repurpose Used Cooking Oil (RUCO) Initiative

Agenda No. 8.1 Food Fortification

ED, FSSAI made a presentation covering the above agenda items during which following were decided:

a) Food Adulteration

The States/UTs were requested to translate the DART book in their regional language. Details of the Magic Box which can conduct 80 tests on major product commodities were informed and that the same is suitable for use at Health and Wellness centers and Anganwadi. CEO, FSSAI added that during a recent meeting in Karnataka, a commitment of 5000 magic boxes to be provided by State Government, Akshaypatra to Schools, Anganwadi etc. was received. Other States would also explore the same.

b) Hygiene Rating

States/UTs were requested to identify the cities and locations and to take up with the restaurants and cafeterias to adopt the hygiene rating scheme.

c) Clean Street Food Hubs

While emphasizing on the need of proper training of the vendors, ED, FSSAI requested States/UTs to identify the potential street food hubs and recommend the same to FSSAI. He informed that FSSAI would bear the audit/training costs for first 100 hubs in the country subject to maximum of 100 overall. At the same time, possibility of getting corporate funding for the same should also be explored.

d) RUCO- Repurposed Used Cooking Oil

States/UTs were requested to create awareness for avoiding repeated use of cooking oil and to develop an ecosystem for collection of used cooking oil for conversion into biodiesel. FSSAI would send detailed instructions to States/UTs in this regard.

e) BHOG- Blissful Hygienic Offering to God

States/UTs were requested to nominate nodal officers and to identify places of worship and undertake BHOG programme, which now includes audit and certification, in addition to licensing and training. It was informed that the FSSAI would be happy to support state level workshops for this purpose.

f) Food Fortification

States/UTs were informed that an endorsement procedure has been integrated within the existing FLRS wherein FBO will be able to get endorsement for their

fortified products and obtain CDR file of +F logo. States/UTs were requested to scale-up fortified foods in MDM and to introduce fortified staples in ICDS. Food Safety Commissioners were advised to pro-actively pursue fortification in MDM, ICDS, PDS and other government programmes in the States/UTs. State Food Safety Commissioners were advised to hold State level workshops on fortification that would be supported by FSSAI.

g) SNF@ School and Eat Right Campus

States/UTs were requested to create awareness and increase participation in "Safe & Nutritious food at School" scheme. They were also requested to take up this matter with the education department for inclusion in school curriculum. States/UTs may also translate the books under this scheme in their regional language. States were informed that a framework for declaration of 'Eat Right Campus' is under development and would be showed so that as many school campuses could be declared as Eat Right Campuses on website. States/UTs were advised to hold State level workshops involving the School departments. This would be supported by FSSAI.

h) Reduction of Salt, Sugar and Fat

States/UTs were advised to take up awareness on "Aaj Se Thoda Kam" campaign to general public for reduction of salt, sugar and fat

i) Eat Right Toolkit

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The features of Eat Right toolkit developed by FSSAI were displayed, It was also informed that this has been translated and contextualized in 6 languages (Hindi, English, Oriya, Assamese, Gujrati, Punjabi) consisting of Eat Right Handbook and Collaterals (Posters, Puzzle, Adulteration Key ring, Activity sheets, 3-D Food Pyramid). The States were advised to get these kits printed and distributed to frontline workers of ICDS, Health and Wellness Centres etc. and train them so that these could be used by them to promote awareness on eating right.

j) No Food Waste

The details of the initiative were informed and States/UTs were requested to contact the recovery agencies in connection with the Save Food Share Food Share Joy Initiative.

k) NetProFaN- Network of Professionals of Food & Nutrition in India

Details of the initiative were shared. It was informed that a workshop is being organized on the subject on 22nd and 23rd March, 2019. After the workshop, more details and role of the States/UTs would be shared with the States/UTs.

CEO, FSSAI informed the States/UTs that 3 MFTL will be awarded to 3 States/UTs, whose performance is found to be the best in ensuring Consumer

empowerment by adopting above mentioned initiatives until 15th May, 2019. The States/UTs would be recognized and rewarded on 7th June, 2019, The International Food Safety Day. The performance would be cumulative by end date and also include action (if any) initiated for implementation of the various consumer empowerment initiatives.

Agenda No. 5: Food Testing and Surveillance

Advisor, QA updated States/UTs with their performance reports of Strengthening of State Food laboratory, Food Safety on Wheels and current status of INFoLNet. He further added that if the States face difficulties, the FSSAI is willing to provide consumables and chemicals for a period of initial 3 months as regular funds till smooth functioning of laboratories is organised. States were requested to send requests for consumables and chemicals. It was noted that in certain states, progress has been very-very slow despite regular follow up. It was decided that in such cases, FSSAI will take up with Chief Secretaries with the complete background.

MILK - Safety and Quality Monitoring

The report of Third Party Milk Quality Survey was provided to the respective States and they were requested to carry out enforcement activities with particular focus on cities and parameters where non-compliance was noted in the report. States were also requested to create awareness for good feed and fodder and proper use of antibiotics to address issue of aflatoxin residues and antibiotic residues.

Freedom from Trans-fats by 2022

9w States/UTs were requested to initiate an enforcement drive to check transfatty acids contents in edible oil. 10 to 20 samples may be drawn by States every month for next 3 months depending on size of the State. The samples may be get tested in State Food Testing labs or the FSSAI recognised labs if State labs do not have adequate testing facilities. The results may be uploaded on INFoLNET. FSSAI would directly bear the cost of testing, if notified labs are used.

Agenda No. 7.2 Standards Developed by the Food Authority

The information given in the agenda was noted by the members.

Supplementary Agenda: Food Product Identity Verification System (FPIVS).

The information given in the agenda tabled during the meeting (**Annexure-3**) was noted by the members and they agreed in principle to adopt the system proposed. A separate letter would also be sent to States/UTs in this regard.

Supplementary Agenda: Food Safety Compliance System (FoSCoS)

CEO informed the members that the existing Food Licensing & Registration System (FLRS) will be shortly replaced by a new system called Food Safety Compliance System (FoSCoS) which is under development stage. FoSCoS has been built with latest tools, technologies and enhanced features and would be faster and more user

friendly. The FoSCoS was demonstrated and the States/UTs were requested to start using this system at least in one DO/District in each State/UT on a pilot basis and give feedback to FSSAI so that the same may be incorporated in the final software. The link for the application is [URL:-https://foscoss.fssai.tk/](https://foscoss.fssai.tk/) and the feedback can be shared to the mail foscoss.fssai@gmail.com.

The meeting ended with a vote of thanks to the Chair.



(Sanjeev Kumar)
Deputy Director (Regulatory Compliance)



(Pawan Agarwal)
CEO, FSSAI

The following members were present during the 25th CAC Meeting held on 13th March, 2019 at FDA Bhawan, New Delhi:-

Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

Members of CAC:-

Commissioners of Food Safety from States/UTs:

1. Sh. Rathan U Kelkar, Commissioner of Food Safety, Kerala
2. Smt. Jyoti J. Sardesai, Commissioner of Food Safety, Goa
3. Smt. P. Amudha, Commissioner of Food Safety, Tamil Nadu

Members from various fields (Private Members):

1. Dr. Sushil Kumar, Chairperson, Scientific Committee
2. Ms. Nirupama Sharma, Secretary General, Infant and Young Child Nutrition Council of India,
3. Sh. D V. Malhan, Executive Secretary, All India Food Processors Association
4. Sh. Bejon Kumar Mishra, Consumer Online Foundation
5. Sh. George Cherian, CUTS
6. Ms. Deepa Bhajekar, Research Bodies and Food Laboratories

Representatives from States/UTs:

7. Sh. L. R. Nampui, Designated Officer, Assam
8. Sh. Ghouse Mohiddin, Assistant Food Controller, Andhra Pradesh
9. Sh. Tapeswari Singh, Designated Officer, Bihar
10. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
11. Sh. Sanjay Netam, ADC, Chhattisgarh
12. Sh. A. K. Singh, Designated Officer, Delhi
13. Dr. Yogesh Kataria, DHS, DGHS Office Delhi
14. Sh. Deepika Chauhan, Deputy Commissioner, Gujarat
15. Dr. D. K. Sharma, Joint Commissioner (Food), Haryana
16. Sh. L. D. Thakur, Designated Officer, Himachal Pradesh
17. Sh. Sanjeev Kumar, Jammu & Kashmir
18. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
19. Smt. Kamla Bai, Deputy Commissioner (Squad), Karnataka
20. Sh. Arvind Kumar Pathrol, Food Safety Officer, Madhya Pradesh
21. Sh. C.B. Pawar, joint Commissioner, Maharashtra
22. Sh. N.S. Masare, Food Safety Officer, Maharashtra

23. Sh. T. Brojendra Khaba, Designated Officer, Manipur
24. Dr. Rajendra Kumar Paty, Additional Commissioner Food Safety, Odisha
25. Sh. Ashok Kumar, Director (labs), Punjab
26. Sh. Pankaj Kumar, Chief Food Analyst, Rajasthan
27. Dr. A. Majumdar, Deputy Food Safety Commissioner, Tripura
28. Sh. Sanjay Kumar Singh, Food Safety Officer, Uttarakhand
29. Sh. A.K. Jaiswal, Assistant Commissioner, Agra Division, Uttar Pradesh
30. Sh. H.K. Sanhotra, Joint Director, Indian Railways

A. Invitees from Ministries/ Departments:-

31. Dr. B. G. Pandian, Ministry of Food Processing Industry
32. Sh. Mahendra Vikram Singh, Ministry of Commerce & Industry
33. Dr. O.P. Mehta, Director, Ministry of Micro, Small and Medium Enterprises
34. Sh. A. K. Choudhary, Economic Advisor, Ministry of Consumer Affairs
35. Ms. Anita Makhijani, Ministry of Women and Child Development
36. Sh. Asit Halder, Department of Food and Public Distribution

B. FSSAI Officials:-

37. Ms. Madhavi Das, ED, FSSAI
38. Sh. Kumar Anil, Advisor (Standards)
39. Dr. N. Bhaskar, Advisor (QA)
40. Mr. R. K. Mittal, Head (Regulatory Compliance Division)
41. Ms. Suneeti Toteja, Director (Imports/Fortification)
42. Dr. Rubeena Shaheen, Director (FSMS)
43. Sh. Raj Singh, Head (PC&GA)
44. Sh. Rajesh Singh, Director, Eastern Region
45. Sh. P. Muthumaran, Director, Western Region
46. Sh. A K Chanana, Head(IT), CITO
47. Dr. A.C. Mishra, Joint Director, (Standards)
48. Mr. Sanjeev Kumar, DD(RCD)
49. Sh. Karthikeyan, AD (Regulations/CODEX)
50. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
51. Smt. Remya K Kumar, AD (Regulatory Compliance)
52. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
53. Sh. A. Rastogi, AD (Surveillance)
54. Ms. Monika Puniya, Consultant, Assistant Director (Technical)

55. Sh. Ravindra Kumar, AD (PC& GA)
56. Ms. Archana Tiwari, Sc-IV(QA)
57. Ms. Rohini Saran, Deputy Lead, FFRC

* Mistakes in the spelling of any name are unintentional and are regretted.

Supplementary Agenda for 25th CAC (13th March 2019)

Special Drive for Licensing/Registration of Food Businesses

Following concerns have come to notice with respect to licensing and registration of food businesses under the Food Safety and Standards Act, 2006.

- (1) Many Food Businesses are operating without any FSSAI License or Registration
- (2) Some food businesses run even after expiry of their License/Registration
- (3) Several food businesses opt for registration category despite being eligible for License to avoid compliance with the stipulated requirements.
- (4) Several food businesses do not renew the License/Registration and instead obtain a new License or Registration to avoid any compliance history.
- (5) Several manufacturing/processing businesses are manufacturing/processing the food products that are not endorsed on their License.

In order to address these concerns, FSSAI has decided to take up a special drive for Licensing and Registration of Food Businesses by widely publicizing the Licensing/Registration data. This will be done in two phases:

Phase 1 (till 15th June, 2019): Self Verification of their License/Registration by Food Businesses

Food Businesses will be given an opportunity to access the details of their License/Registration through the Web form (to be developed by FSSAI). FBOs will be able to verify the License details, products endorsed and the eligibility criteria. Web form will have a provision to submit a feedback to report any anomaly, upgradation of License, endorsement of food products by FBOs. These feedbacks will be routed to Commissioners of Food Safety and Nodal Officers of the States/UTs to allow businesses to make amendments in their existing License/Registration without levying any penalties by authorities during this special period.

Phase 2 (After 15th June 2019): Verification by Consumers/Citizens

The web form will be opened for general public to check whether the particular food business possesses a valid FSSAI License/Registration and whether the License/Registration covers the Kind of Business and products appropriately. The web form will allow the consumers to report such food businesses to State Authorities.

To address the above concerns, following measures have to be taken:

- a) Food Safety Compliance System (FoSCoS) will have the provision of capturing the details of expired License/Registration held by the applicant in the past. This will help in building compliance history of FBOs and avoiding penalties by them.

- b) State Food Authorities may initiate penal actions against non-complying FBOs under Section 31, 58, 61, 63, 64 of FSS Act 2006, as applicable on receiving the feedbacks from consumers.
- c) State Food Authorities may consider using the eligibility criteria for identifying Food Business falling under Registration as given in Annexure which was also placed before CAC in its 23rd meeting held on 07th September, 2018 in New Delhi.

Annexure

Food Businesses which may not be permitted in Registration Category	
Kind of Business	<ul style="list-style-type: none">• Manufacturing<ul style="list-style-type: none">-Slaughtering of Large Animals-Vegetable Oil and Oil Products-Food covered under Category 13.6-Not manufacturing himself/herself-Employing persons under himself/herself• Importer• Storage• Trade (Wholesale/Distributors)• Food Service - Hotels/Restaurants• Transporter – More than one vehicle
Space	<ul style="list-style-type: none">• More than 100 Sq feet in Urban area
Income	<ul style="list-style-type: none">• Income Tax Payee• Annual turnover more than 12 lakh
Food Unit	<ul style="list-style-type: none">• More than one unit

Example of Petty Food Business as per FSS Act, 2006:

1. Petty manufacturer who himself manufactures or sells any article of food
2. petty retailer
3. hawker
4. itinerant vendor
5. temporary stall holder

Food Product Identity Verification System (FPIVS)

FSSAI has launched Food Product Identity Verification System (FPIVS) on 05.11.2018, which is available at portal <https://fssai.gov.in/fpas/home>.

This online service helps Food Business Operators (FBOs) in identifying whether a food product is covered under any of the food regulations notified by FSSAI including Proprietary Foods, Nutraceuticals, Food supplements and other special foods, or requires product approval as prescribed under Food Safety and Standards (Approval for Non-Specified Food and Food Ingredients) Regulations, 2017.

This comprehensive system navigates the user towards reaching the appropriate category and submitting the application for Standard Food Product/Proprietary/Nutraceuticals and special foods and auto generates a 'Product Identifier' which would enable the FBOs in obtaining the license from appropriate licensing authority.

For example, product identifier issued to packaged drinking water would be S2.10.8 where 'S' stands for standardized product and 2.10.8 is the clause number of food regulation with respect to Packaged Drinking water. Similarly, the identifier for proprietary food would be 'P' followed by the food category number to which the product belongs.

This system also guides the FBOs for taking approval of product(s) not covered in any of the categories specified above by submitting online application directly along with requisite documents as specified in Food Safety and Standards (Approval of Non-specified Food and Food Ingredients) Regulations, 2017. After carrying out risk analysis, the Authority would be issuing a 'Product Identifier' to such product to enable the FBO in obtaining license from appropriate licensing authority. The system also provides for obtaining a 'Product Identifier' for their existing product in their respective licenses.

This Product Identifier would enable licensing authority in deciding the products to be endorsed in the license of the FBO, thereby reduce the burden of identification of the correct category of foods. To make use of this system effectively the following is proposed:

- i) The State Licencing Authority may insist the new FBOs to obtain the product identifier prior to applying for the licence and issue the licence with the endorsement of such products only for which product identifier has been submitted subject to compliance to other legal requirements;
- ii) The existing FBOs may be advised to obtain the product identifier for the existing product in their respective licenses within next six months or before renewal of their licence whichever is earlier.

CAC may consider.

Action Points emerging from the meeting:

Based on the discussions held during the meeting, the following action points emerged:

A. Action points for States/UTs:-

1. States/UTs which have not yet shared the list of slaughter houses were requested to share the same by next week.
2. CFS, Tamil Nadu to share success story on their efforts for identifying FBOs without FSSAI license and bringing them under the ambit of FSSAI.
3. State Food Safety Commissioners to hold State level workshops on fortification that would be supported by FSSAI
4. States/UTs which have not yet appointed nodal officer are requested to appoint by 31st March, 2019.
5. Organizing State Level workshop involving the State education department to promote SNF@School and Eat Right Campus.

B. Action points for FSSAI:-

1. Standards Division to send details instructions on RUCO to States/UTs.
2. Letter to Chief Secretaries to the States/UTs where the pace of strengthening of State Food laboratories is very slow. (QA Division)
3. Letter to States/UTs for adopting Food Product Identity Verification System (FPIVS). (Standards Division)
4. Guidance note on conduct of pre and post license inspections of food businesses to streamline inspections. (Regulatory Compliance Division)
5. Guidance note on issue of registration certificate by Common Service Centers. (Regulatory Compliance Division)
6. Design Target Enforcement and surveillance samples for the year 2019-2020. (Regulatory Compliance Division)

are regretted.